

State Vs. Musibur Khan
FIR No. 54/2020
under Section 20/29 NDPS Act
PS Crime Branch

20.11.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. Nothing was recovered from the possession/at the instance of accused/applicant. Accused/applicant was not arrested from the spot and he was later on picked up from West Bengal and implicated in this case. Name of accused/applicant is not mentioned in the FIR. Accused/applicant is sole bread winner for his family comprising of old parents, wife and two minor children.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application. Ld. Addl. PP submits that name of accused/applicant is very much mentioned in the FIR itself. As per prosecution case, accused/applicant has brought the contraband in question i.e. 180 kg Ganja from West Bengal and had got the same loaded in Maruti Ecco Van. On seeing the police, accused/applicant

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State Vs. Salman

FIR No. 97/2019

both accused persons were apprehended at the spot itself by the police and the revolver as well as robbed amount i.e. Rs.1,30,000/- was recovered from the possession of accused persons.

Allegations against accused/applicant are of very serious nature. Statement of complainant/victim i.e. PW-3 was recorded in Court. Complainant/victim correctly identified both accused persons in Court and supported the prosecution version. As per report filed by IO accused/applicant was previously also involved in three other cases and is a previous convict in two cases.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

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20/11/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/20.11.2020

State Vs. Musibur Khan
FIR No. 54/2020

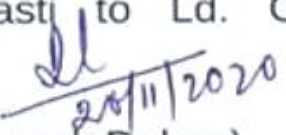
escaped from the spot and he was apprehended later on. It is further submitted that accused/applicant is clearly visible in the footage of CCTV Camera collected from Platform NO.-16 of New Delhi Railway Station. It is further submitted that public witness/official witness namely Umesh Kumar in his statement has also stated that accused/applicant had got the parcel in question booked.

I have duly considered the rival submissions. I have perused the record carefully.

Present case is pertaining to recovery of **180 kg of Ganja i.e. Commercial Quantity**. During investigation, Police has collected sufficient material to show active complicity of accused/applicant in offence in question. As per **Section 37 of NDPS Act**, bail in such cases can be granted only when the Court is satisfied that there are reasonable grounds for believing that accused is not guilty of such offence and he is not likely to commit any offence while on bail.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/20.11.2020

State Vs. Salman
FIR No. 97/2019
under Section 392/397/411/34 IPC
PS Lahori Gate

20.11.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant i.e. Salman.

Heard. Perused.

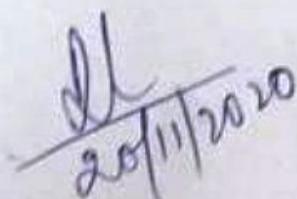
Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case and he had not committed the offence in question. Nothing has been recovered from the possession/at the instance of accused/applicant. Accused/applicant was arrested on 14.06.2019 and he is in custody since then. Accused/applicant is having absolutely clean antecedents and is not likely to abscond.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per prosecution case, accused/applicant alongwith co-accused namely Wazid had robbed the complainant/victim of a sum of Rs. 1,30,000/-. It is further alleged that while committing the offence in question, accused/applicant was armed with a revolver and the same was used by him in commission of the offence. It is further alleged that

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State vs. Sonu @ Bablu @ Ballu
FIR NO. 228/2018

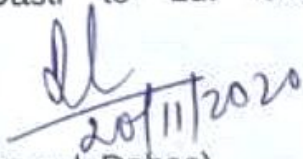
also used one knife in commission of said offence. The mobile phone in question was recovered from the possession/at the instance of accused/applicant.

Perusal of record shows that statement of complainant/victim was recorded in Court as PW-2. PW-2 in his testimony recorded in Court has supported the prosecution version and has correctly identified the accused/applicant. Accused/applicant is a habitual offender and was previously also involved in about 25-30 cases of similar nature. As per record, accused/applicant is a previous convict also in some cases.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and was involved in several other cases of similar nature. Statement of another public witness/eye witness is yet to be recorded in Court.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given Dasti to Ld. Counsel for accused/applicant as requested.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/20.11.2020

State vs. Sagar @ Chintu
FIR NO. 228/2018

also used one knife in commission of said offence.

Perusal of record shows that statement of complainant/victim was recorded in Court as PW-2. PW-2 in his testimony recorded in Court has supported the prosecution version and has correctly identified the co-accused. As far as present accused/applicant is concerned, he was declared proclaimed offender in this case and was arrested on 16.01.2020. Charge against present accused/applicant is yet to be framed and statement of PW-2 is to be recorded again. Accused/applicant is a habitual offender and was previously also involved in some cases of similar nature.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and was involved in several other cases of similar nature. Statement of public witness/eye witness/victim is yet to be recorded in Court qua present accused/applicant.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given Dasti to Ld. Counsel for accused/applicant as requested.

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20/11/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/20.11.2020

State vs. Sagar @ Chintu
FIR NO. 228/2018
under Section 392/397/394/34 IPC
PS Roop Nagar

20.11.2020.

Present: Ld. Addl. PP for State.
Sh. Sachin Kumar Jain, Ld. LAC for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 16.01.2020 and he is in JC since then. Accused/applicant has been falsely implicated in this case and nothing has been recovered from his possession/at his instance. Accused/applicant is having absolutely clean antecedents and is not likely to abscond. Statement of complainant/victim has already been recorded in Court and there are no chances of tempering with the evidence/witnesses.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant alongwith co-accused persons had robbed the complainant/victim i.e. Sovinder Kumar of his purse containing Rs.4100/- and other documents as well as his mobile phone. While committing the offence in question, accused persons had also caused hurt to complainant/victim and the co-accused had

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20/11/2020

State vs. Sonu @ Bablu @ Ballu
FIR NO. 228/2018
under Section 392/397/394/34 IPC
PS Roop Nagar

20.11.2020.

Present: Ld. Addl. PP for State.
Sh. Sachin Kumar Jain, Ld. LAC for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 03.11.2018 and he is in JC since then. Accused/applicant has been falsely implicated in this case and nothing has been recovered from his possession/at his instance. Accused/applicant is having absolutely clean antecedents and is not likely to abscond. Statement of complainant/victim has already been recorded in Court and there are no chances of tempering with the evidence/witnesses.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant alongwith co-accused persons had robbed the complainant/victim i.e. Sovinder Kumar of his purse containing Rs.4100/- and other documents as well as his mobile phone. While committing the offence in question, accused persons had also caused hurt to complainant/victim and the present accused/applicant had

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20/11/2020